NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. C.P. (IB)-444(MB)/2024

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024

NAME OF THE PARTIES:- Reliance Commercial Finance Limited
V/s
Hirma Power Limited

Section: U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

None present from either side. **Registry is directed** to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Financial Creditor is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file an affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **01.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT